

COURT – I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 157 OF 2017

Dated: 5th September, 2017

Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

NTPC Ltd.

Vs.

Uttar Pradesh Power Corporation Ltd. & Anr.

...Appellant(s)

...Respondent(s)

Counsel for Appellant(s) : Mr. M.G.Ramachandran
Mr. Ranjitha Ramachandran
Ms. Anushree Bardhan

Counsel for Respondent(s) : Mr. Manoj Kr. Sharma for
Mr. Pradeep Misra for R.1

Ms. Anna Malhotra for R-2

ORDER

Learned counsel for respondent No.1 seeks two weeks more time to file reply. He may take steps to file the same on or before 20.09.2017 after serving copy on the other side. Learned counsel for respondent No.2 seeks four weeks time to file reply. She may file the same on or before 09.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **02.11.2017.**

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson